IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)	...	Applicant/Petitioner
Vs		
M/s. International Recreation and Amusement Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 09.02.2021

CORAM:
SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dhruv Kumra, Advocate
Mr. Siddharth Banthia, Advocate for Home buyer
Ms. Pallavi Kumar, adv in IA 2087/2019
For RP : Mr. Abhishek Anand, Kunal Godhwani, Advs.

ORDER

IA-306/2021

List on 10.03.2021.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

09.02.2021
Ritu Sharma